

(b) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) provides for payment of wages to the workers to be made within a period of 15 days. However, cases of delay in payment of wages have been reported in the Ministry due to following probable reasons:

- Non-availability of 50% of the budget under vote on account till July, 2014.
- Delay in transfer of funds from State Consolidated Fund to State Employment Guarantee Fund (SEGF) / Implementing Agencies.
- Implementation issues in the States which include delay in measurement, inadequate staff, poor spread of banking infrastructure, etc.
- Relevant documents for funds release not received from the States.

Amendment in MGNREGA

†903. SHRIMATI KANAK LATA SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is considering to amend the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);

(b) if so, the details thereof and whether it is likely to lead further reduction in employment opportunities;

(c) the details of employment provided to women under MGNREGA during the last three years;

(d) whether women do not get those facilities at work place which should be provided to them under MGNREGA; and

(e) if so, the details thereof ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) and (b) Based on suggestions and feedback received from various stakeholders including state Governments, changes and modifications to the Schedule and guidelines are carried out from time to time. *Vide* the notification dated 21.07.2014, Schedule-I has been amended to provide more wage employment opportunities as well as creation of durable assets. The amendment provides that 60% of the works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees. It further provides that for all works taken up by the Gram panchayats, the cost of the material component including the wages of the skilled and semi-skilled workers shall not exceed forty per cent at Gram Panchayat level. For works taken up by the implementing

agencies other than Gram Panchayats, the overall material component including the wages of the skilled and semi-skilled workers shall not exceed forty per cent at the district level.

(c) The women persondays of employment generated as reported by the States during the last three years are given in the Statement (*See below*).

(d) and (e) The Ministry has issued guidelines to the states from time-to-time to facilitate women participation by providing worksite facilities such as creches, drinking water, shade, etc. as per provisions of the Act. It has also been suggested that at least 50% of the worksite supervisors (Mates) at all worksites to be women and special works which require less effort and those that are close to their houses are to be given to pregnant women and lactating mothers. Construction of Anganwadi centres has been included as one of the permissible works under the Scheme.

Statement

*The women persondays of employment generated as reported
States during the last three years*

Sl. No.	State	Total Persondays generated			Women Persondays		
		2011-12	2012-13	2013-14	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2939.34	3273.35	2992.84	1698.71	1909.55	1755.68
2.	Arunachal Pradesh	0.73	43.50	36.56	0.25	13.17	11.09
3.	Assam	352.63	314.04	298.47	87.97	81.69	73.88
4.	Bihar	682.16	941.85	862.21	196.87	288.52	301.47
5.	Chhattisgarh	1206.76	1194.34	1299.20	557.20	560.55	630.46
6.	Gujarat	313.00	281.90	230.30	144.62	120.83	101.24
7.	Haryana	109.36	128.87	117.88	39.47	51.37	49.17
8.	Himachal Pradesh	270.13	262.10	282.46	160.34	159.06	176.59
9.	Jammu and Kashmir	209.10	365.56	338.20	38.96	72.69	78.29
10.	Jharkhand	609.71	566.58	436.22	191.27	185.34	129.13
11.	Karnataka	701.03	617.81	718.86	323.41	285.74	334.92
12.	Kerala	633.10	837.74	866.03	588.28	779.05	808.59
13.	Madhya Pradesh	1688.98	1399.47	1229.50	723.98	593.69	524.38
14.	Maharashtra	772.02	872.39	517.13	354.54	388.63	225.89
15.	Manipur	224.07	285.11	113.23	75.68	96.96	39.91
16.	Meghalaya	167.75	174.31	215.83	69.92	71.59	89.85
17.	Mizoram	130.60	153.56	133.65	31.67	40.16	40.35
18.	Nagaland	296.61	245.31	183.80	79.50	63.81	53.18

1	2	3	4	5	6	7	8
19.	Odisha	453.75	546.01	711.82	175.63	196.32	238.94
20.	Punjab	64.52	65.50	134.68	27.88	30.37	71.03
21.	Rajasthan	2120.55	2203.38	1838.56	1469.80	1519.26	1245.76
22.	Sikkim	32.88	36.31	44.03	14.71	15.87	19.75
23.	Tamil Nadu	3015.75	408.144	3677.23	2235.97	3026.45	3086.82
24.	Tripura	489.74	518.51	521.60	189.58	213.01	245.72
25.	Uttar Pradesh	2673.36	1411.85	1753.61	459.35	278.16	388.73
26.	Uttarakhand	198.98	192.00	165.62	88.93	90.10	74.33
27.	West Bengal	1495.94	2018.42	2296.15	486.24	680.47	815.31
28.	Andaman and Nicobar Islands	8.30	6.61	7.99	3.85	2.98	3.77
29.	Dadra and Nagar Haveli	NR	NR	NR	NR	NR	NR
30.	Daman and Diu	NR	NR	NR	NR	NR	NR
31.	Goa	3.11	0.69	1.15	2.35	0.54	0.87
32.	Lakshadweep	1.65	0.49	0.14	0.65	0.14	0.03
33.	Puducherry	10.79	8.67	8.45	8.68	7.29	7.24
34.	Chandigarh	NR	NR	NR	NR	NR	NR
TOTAL		21876.36	23047.67	22033.41	10526.65	11823.34	11632.37

NR - Not Reported

Villages adopted under SAGY

904. SHRI AVINASH PANDE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) The number of Members of Parliament (MPs) who have adopted villages under the Saansad Adarsh Gram Yojana(SAGY); and

(b) the names of all the MPs who have adopted villages and the villages adopted by them, State-wise and party-wise ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) For identification of Adarsh Grams by the Hon'ble Members of Parliament, a Gram Panchayat is the basic unit. As on 27.11.2014, 527 number of Members of Parliament have identified the Gram Panchayats under the Saansad Adarsh Gram Yojana.

(b) The State/UT-wise breakup of the names of the MPs and GPs identified by them is given in the Statement (*See below*). The party-wise information is not maintained by the Ministry.